

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "A": NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER**

ITA No.:- 3142/Del/2015
Assessment Year: 2011-12

Samir Thukral G-8, Maharani Bagh, New Delhi – 110 065 PAN AACPT6095J	Vs.	ACIT Cent Circle – 5, New Delhi.
(Appellant)		(Respondent)

Assessee by:	None
Department by :	Shri Praveen Kumar, Sr.DR
Date of Hearing	16/01/2019
Date of pronouncement	16/01/2019

ORDER

PER AMIT SHUKLA, J.M.

This is an appeal filed by the assessee against the order of Ld. CIT(Appeals) 24, New Delhi vide order dated 27.02.2015 pertaining to assessment year 2011-12.

2. However, at the time of hearing no one was present on behalf of the assessee. The appeal was passed over. Despite the same, in the third round also no one was present.

3. A perusal of the record shows that the date of hearing was intimated to the assessee. Despite the same neither anyone was

present nor any request for adjournment was received. From the above it is evident that the assessee is not interested in the prosecution of appeal.

4. Considering the facts and keeping in view the provisions of Order V Rule 19A of the Income-tax Appellate Tribunal Rules, as were considered in the cases of CIT vs. Multiplan (India) Pvt. Ltd., 38 ITD 320 (Del); and Late Tukoji Rao Holkar, 223 ITR 480 (MP), we dismiss this appeal filed by the assessee. The assessee, if so advised, shall be free to move this Tribunal praying for recalling of this order and explaining the reasons for non-compliance etc. and if the Bench is so satisfied about the reasons etc., then this order shall be recalled.

5. In the result appeal of the assessee is dismissed in limine.

Order pronounced in the open court on 16th January, 2019.

sd/-

**(O.P.KANT)
ACCOUNTANT MEMBER**

Dated: 16/01/2019

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

sd/-

**(AMIT SHUKLA)
JUDICIAL MEMBER**

ASSISTANT REGISTRAR
ITAT, New Delhi